

MINUTES OF THE MEETING No. 26/11 dated 29.9.2010 (held on 6.10.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy.IA, Deptt. of C&PC (Chem.Div)
4. S.K Aggarwal DC (SSI)
5. Smt. Sobha, Spices Board
6. Shri S.S Sah, Dy.DGFT
7. Shri V.V. Sadasivan, Spices Board
8. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.25/11 for confirmation and confirmed and adopted the same without any change.

Case No M-183 NC No.26/11 Dated 29.9.10 (held on 6.10.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/82/50/1116/AM07/DES-IV RLA F.No.03/94/40/671/AM07 Lic.No.0310403037 dated 9.10.2006
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The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC (PC Div.) vide U.O.No.46011/57/2010-PC-II dated 17.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Vaseline Baby Petroleum Jelly 375 GM	1 Kg	1. Petrolatum G2212	1.01944 Kg
		2. Synthetic Perfumerly Compound (Fragrance N2508) BT0253	0.00056 Kg
		3. Self Adhesive Labels	As per packing policy

The above decision shall not be applicable in future on repeat cases

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-184 NC No.26/11 Dated 29.9.10 (held on 6.10.2010)	M/ s Hindustan Unilever Ltd, Mumbai 1) F.No.01/83/50/415/AM09/DES-IV RLA F.No.03/94/40/346/AM08 Lic.No.0310472062 dated 27.5.2008 2) 01/83/50/571/AM09 RLA F.No.03/94/40/1108/AM08 Lic.No.0310465631 dated 19.3.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 26.10.2010.

Case No M-185 NC No.26/11	M/ s Venus Ethoxyethers (P) Ltd, F.No.01/83/50/56/AM06/DES-IV
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Dated 22.9.10 (held on
6.10.2010)

RLA F.No.17/24/40/0007/AM06
Lic.no.1710001037 dated 3.5.2005

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 6.10.2010.

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/83-ALC1/2010 MEETING DATE : 29.09.2010

1	Case No.:344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Reminder issued on 9.9.2010. Accordingly the case may be re-listed on 27.10.2010.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

4	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the case has been added by transfer from DES-III on 6.8.2010. The Comments are awaited from Deptt. of Bi-Technology vide letter dated 14.9.2010. Accordingly the case may be relisted on 27.10.2010			

5	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

6	Case No.:2/22/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00349/AM11/	RLA File :50/24/040/00009/AM10/	Lic.No/Date:5010000153 01.10.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 27.10.2010.			

7	Case No.:3/31/85-ALC3/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/85/050/00166/AM10/	RLA File :03/95/040/00461/AM10/	Lic.No/Date:0310547535 25.11.2009	Defer Date:27.10.2010

Decision : The Committee considered the case as per agenda. DES-VI Section stated that file is not available. Letter to RLA has been issued for hard copy on 12.8.2010. The firm has stated vide their letter dated 27.8.2010 that AA was issued under para 4.7.1 (ad hoc norms fixed category). Accordingly the case may be re-listed on 27.10.2010 for a decision.

8	Case No.: 21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status: Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

9

Case No.:17/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00230/AM11/	RLA File :03/95/040/00548/AM10/	Lic.No/Date:0310548012 27.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/10/2010-Ch-II dated 27.9.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Sterol 1305 (Tri Decyl Alcohol 5 moles Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.485 Kg 0.534 Kg
Sterol 1303 (Tri Decyl Alcohol 3 moles Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.614 Kg 0.405 Kg
Sterol 1006 (Tri Decyl Alcohol 6 moles Ethoxylate)	1 Kg	1. Decyl Alcohol 2. Ethylene Oxide	0.381 Kg 0.638 Kg
Sterol 1008 (Tri Decyl Alcohol 8 moles Ethoxylate)	1 Kg	1. Decyl Alcohol 2. Ethylene Oxide	0.316 Kg 0.704 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Another PH given on 13.10.2010. Accordingly the case may be re-listed on 27.10.2010.			

11	Case No.:13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 27.10.2010			

12	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 27.10.2010			

13	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on			

15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 27.10.2010

14	Case No.:16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 27.10.2010			

15	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

16	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Another PH given on 30.10.2010. Accordingly the case may be re-listed on 27.10.2010.			

	Case No.:7/2/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00007/AM11/	RLA File :03/95/040/00694/AM10/	Lic.No/Date:0310557078 27.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/90/2007-PC-II dated 31.8.2010, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
STER PEG 1500 (Polyethylene Glycol 1500)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.0714 Kg 0.9486 Kg
STER PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.2611 Kg 0.7589 Kg
STER PEG 200 (Polyethylene Glycol 200)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.5573 Kg 0.4627 Kg
STER PEG 300 (Polyethylene Glycol 300)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.3107 Kg 0.7093 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/2/83-ALC1/2010

Party Name:A L A CHEMICALS PVT. LTD

Meet No/Date:26/83-ALC1/2010
29.09.2010

Status:Case
Approved

HQ File :01/83/050/00004/AM11/

RLA File :03/94/040/00098/AM10/

Lic.No/Date:0310557719
29.01.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/3870/2008-Ch-II dated 29.9.2010, the Committee decided to approve the case as under:-

18

Export Item	Qty.	Import Item	Qty.
ALA 180 (Barium Cadmium Liquid Stabilizer Containing 27.5% of Barium Nonyl Phenate 30% Cadium Octoate, 40% Phenyl Octyl Phosphate)	1 Kg	1. Barium Hydroxide 2. Cadmium Oxide 3. Octoic Acid 4. Phosphorus Trichloride 5. Phenol 6. 2-Ethyl Hexanol	0.122 Kg 0.04 Kg 0.172 Kg 0.077 Kg 0.195 Kg 0.075 Kg

		7. Butyl Carbitol	0.022 Kg
		8. Solvlent (MTO)	0.025 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

20	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to ascertain from RLA concerned when the firm had taken licence on repeat basis. A letter was issued on 13.8.2010. Reminder issued on 13.9.2010. Accordingly the case may be re-listed on 27.10.2010.			

21	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/6/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

22	Case No.:13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

23

Case No.:27/14/83-ALC1/2010	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00240/AM11/	RLA File :03/95/040/00789/AM10/	Lic.No/Date:0310562718 03.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/121/2003-Ch-II dated 1.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Naphthalene Formaldehyde Condensate 95% Min.	1 Kg	1. Naphthalene	0.469 Kg
		2. Caustic Soda Lye, 50%	0.338 Kg
		3. Formaldehyde 37%	0.181 Kg
		4. Sulphuric Acid	0.539 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. Reminder for hard copy issued on 13.9.2010. Accordingly the case may be re-listed on 27.10.2010.			

Case No.:19/14/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00232/AM11/	RLA File :03/94/040/01081/AM10/	Lic.No/Date:0310565900 22.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No.14010/46/2010-Ch-II dated 29.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Culpramax AC 2083 (Containing 0.35% of Takno CAC 84 2% of Dicolloy CU E – 100 Fold 0.3% of Raluplate 2887)	1 Kg	1. Takno CAC 84 Synthetic Organic Dyestuff basic dye)	0.0035 Kg
		2. Dicolloy CU E-100 Fold (Benzyl-Diethylenetriamin-Chloride)	0.02 Kg
		3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.003 Kg
RF Copper 83 (Containing 0.3% of Takno CAC 84 1.2% of Dicolloy CU E – 100 Fold 0.32% of Raluplate 2887)	1 Kg	1. Takno CAC 84 Synthetic Organic Dyestuff basic dye)	0.003 Kg
		2. Dicolloy CU E-100 Fold (Benzyl-Diethylenetriamin-Chloride)	0.012 kg
		3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.0032 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	Case No.:36/14/83-ALC1/2010	Party Name:HP INTERNATIONAL	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00249/AM11/	RLA File :03/94/040/01016/AM10/	Lic.No/Date:0310565990 23.03.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.10.2010.			

27	Case No.:24/14/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00237/AM11/	RLA File :03/94/040/01115/AM10/	Lic.No/Date:0310566660 25.03.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

Case No.:33/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00246/AM11/	RLA File :03/94/040/00316/AM10/	Lic.No/Date:0310566661 25.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
SOLAR PPS – 0H 8000 (Electroplating reaction product – Chemical Name = 1-(2 Hydroxy- 3- Sulphopropyle) Pyridinium hydroxi de,	1 Kg	1. EPICHLOROHYDRIN 2. PYRIDINE	0.528 Kg 0.405 Kg

Inner Salt)			
SOLAR PME 900 (Electroplating reaction product – Chemical Name = Ethoxylated Propargyl Alcohol)	1 Kg	PROPARGYLE ALCOHAL	0.620 Kg
SOLAR BBIS (Electroplating reaction Bis Benzene Sulphonamide)	1 Kg	1. BENZENE SULPHONAMIDE 2. BENZENE SULPHOYL CHLORIDE	0.600 Kg 0.675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00231/AM11/	RLA File :03/94/040/00802/AM10/	Lic.No/Date:0310567068 29.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No.14010/63/2009-Ch-II dated 28.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
ZINTHOBRITE CLZ 937 BP Electroplating Salt –containing 75% Boric Acid	1 Kg	BORIC ACID	0.750 Kg
SOLAR DEP 151	1 Kg	PROPARGYLE ALCOHAL	2.600 Kg

29	Electroplating reaction product – hemical Name-N-N-Diethyl-2 Propyne-1-Amine			
	SOLAR PPS – 0H 8000 Electroplating reaction product – Chemical Name = 1-(2 Hydroxy- 3- Sulphopropyle) Pyridinium hydroxi de, Inner Salt	1 Kg	1. EPICHLOROHYDRIN 2. PYRIDINE	0.528 Kg 0.405 Kg
	ZINCALITE 610 CM Electroplating Brightner – Containing 20.8% Epichlorohydrin, 10% Luganvan G 35, 10% Polyvinyl Alcohol (Polysizer 173)	1 Ltr	1. EPICHLOROHYDRIN 2. LUGALVAN G 35 (Polyethylene Imine) 3. POLYVINYL ALCOHOL (POLYSIZER 173)	0.208 Kg 0.100 Kg 0.250 Kg
	NICKEL ADDITIVE 922 Electroplating Additive containing 25% odium Saccharine, 13.3% Allyl Chloride	1 Ltr.	1. SODIUM SACHHARINE 2. ALLYL CHLORIDE	0.250 Kg 0.133 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:5/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:27.10.2010
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer				

consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 27.10.2010.

Case No.:23/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00236/AM11/	RLA File :03/94/040/00284/AM10/	Lic.No/Date:0310567542 31.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No.14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
SOLAR BBIS (Electroplating reaction Bis Benzene Sulphonamide)	1 Kg	1. BENZENE SULPHONAMIDE	0.600 Kg
		2. BENEZENE SULPHONYL CHLORIDE	0.675 Kg
SOLAR PME 900 (Electroplating reaction product – Chemical Name = Ethoxylated Propargyl Alcohol)	1 Kg	PROPARGYLE ALCOHAL	0.620 Kg
SOLAR PPS – 0H 8000 (Electroplating reaction product – Chemical Name = 1-(2 Hydroxy- 3- Sulphopropyle) Pyridinium hydroxide, Inner Salt)	1 Kg	1. EPICHLOROHYDRIN	0.528 Kg
		2. PYRIDINE	0.405 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

33	Case No.:22/18/83-ALC1/2010	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00302/AM11/	RLA File :31/24/040/00255/AM10/	Lic.No/Date:3110042742 01.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/9/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 27.10.2010.			

34	Case No.:32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 27.10.2010			

35	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.10.2010.			

36	Case No.:34/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 26/83-ALC1/2010 29.09.2010	Status: Case Approved
	HQ File :01/83/050/00034/AM11/	RLA File :03/95/040/00764/AM10/	Lic.No/Date: 0310568124 06.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No46011/41/2010-PC-II dated 31.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Panoil TS/SH 150 (spindle Oil)	1 Kg	Base Oil	1.01 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:32/14/83-ALC1/2010	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 26/83-ALC1/2010 29.09.2010	Status: Case Approved
	HQ File :01/83/050/00245/AM11/	RLA File :03/95/040/00871/AM10/	Lic.No/Date: 0310568127 06.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/10/2010-Ch-II dated 27.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERCOPOL L 164	1 Kg	1. Di Propylene Glycol	0.047 Kg
	Block Co-polymer of Propylene Oxide		2. Propylene Oxide	0.552 Kg
	Ethylene Oxide		3. Ethylene Oxide	0.403 Kg
	STERO AEEA	1 Kg	1. Ethylene Diamine	0.605 Kg
	(Amino Ethyl Ethanol Amine)		2. Ethylene Oxide	0.444 Kg
	STEROL 1207 (BG)	1 Kg	1. Lauryl Alcohol	0.394 Kg
	(Lauryl Alcohol 7 mole ethoxylate)		2. Ethylene Oxide	0.625 Kg
	STERO 1308	1 Kg	1. Tridecyl Alcohol	0.369 Kg
	(Tridecyl Alcohol 8 mole ethoxylate)		2. Ethylene Oxide	0.650 Kg

ETHOXYLATED TEA (Poly Ethoxylated ri Ethanol Amine/Ammonia 6 mole ethoxylate)	1 Kg	Ethylene Oxide	0.958 Kg
STEROL CO 200/CASOL 20 EO (Triglyceride Ricinoleic Acid 20 mole ethoxylate)	1 Kg	Ethylene Oxide	0.495 Kg
STEROSOL VE BCAR (Diethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.465 Kg 0.554 Kg
STEROSOFT CWCS (Amino Ethyl Ethanol Amine Stearate)	1 Kg	1. Stearic Acid 2. Amino Ethyl Ethanolamine	0.782 Kg 0.286 Kg
STEROCAR CABS (Calcium Salt of Alkyl Benzene Sulphonate)	1 Kg	n-Butanol	0.220 Kg
STERO CO 360 (Polyoxyethylene Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.694 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/14/83-ALC1/2010	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00234/AM11/	RLA File :03/94/040/00054/AM11/	Lic.No/Date:0310569667 16.04.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No. 14010/65/2010-Ch-II dated 19.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Spearmint Oil Containing minimum 73% L Carvone	1 Kg	L - Carvone	0.736 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:25/14/83-ALC1/2010	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/9/2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

40	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

41	Case No.:6/6/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00090/AM11/	RLA File :09/24/040/00034/AM11/	Lic.No/Date:0910041860 03.05.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448	Defer

42

04.05.2010

Date:27.10.2010

Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.

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Case No.: 30/14/83-ALC1/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status: Case Approved
HQ File :01/83/050/00243/AM11/	RLA File :03/95/040/00087/AM11/	Lic.No/Date:0310572942 06.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No. 14010/40/2009-Ch-II dated 14.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Disperse Blue 73 (Saraspense Blue SBGL) (Dye Content 44%)	1 Kg	1. P.C. Disperse Blue 73	0.448 Kg
		2. Reax 85A-Sodium Ligno Sulphonate	0.495 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44

Case No.: 17/18/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status: Case Deferred
HQ File :01/83/050/00297/AM11/	RLA File :03/95/040/00129/AM11/	Lic.No/Date:0310574957 18.05.2010	Defer Date:27.10.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 27.10.2010.

Case No.:2/10/83-ALC1/2010

Partv Name:SOVEREIGN CHEMICALS &

Meet No/Date:26/83-ALC1/2010

Status:Case

45		COSMETICS	29.09.2010	Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 27.10.2010.			

46	Case No.:14/18/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00294/AM11/	RLA File :03/95/040/00131/AM11/	Lic.No/Date:0310576660 01.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

47	Case No.:8/12/87-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/87/050/00117/AM11/	RLA File :03/95/040/00180/AM11/	Lic.No/Date:0310578618 14.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 14.9.2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010.			

	Case No.:3/14/83-ALC1/2010	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00216/AM11/	RLA File :03/94/040/00256/AM11/	Lic.No/Date:0310580282 23.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 29.9.2010, the Committee decided to approve the case as under:-			

48	Export Item	Qty.	Import Item	Qty.
	Dyed and Smoke Veneer 0.5 MM to 0.8 MM	1 Sq. Mtr,	1. Raw Veneer 0.5 MM to 0.8 MM of Rel. Species 2. Relevant Dyes 3. Caustic Soda 4. Acetic Acid 5. Rucostub (Bleaching Chemical) 6. Verlem (Mineral Holding Agent)	1.02 Sq. Meter 0.007 Kg 0.015 Kg 0.015 Kg 0.05 Kg 0.025 Kg
CIF value of item No.2 to 6 together should not exceed 5% of the FOB value RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

49	Case No.:1/14/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status :Case Approved															
	HQ File :01/83/050/00214/AM11/	RLA File :08/24/040/00089/AM11/	Lic.No/Date:0810089957 24.06.2010	Defer Date:															
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No. 14010/30/2006-Ch-II dated 3.9.2010, the Committee decided to approve the case as under:-																		
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="5">Acid Brown 75 (Dye content 75%)</td><td rowspan="5">1 Kg</td><td>1. H Acid</td><td>0.345 Kg</td></tr><tr><td>2. Resorcinol</td><td>0.118 Kg</td></tr><tr><td>3. Sodium Picramate</td><td>0.234 Kg</td></tr><tr><td>4. Para Nitro Aniline</td><td>0.142 Kg</td></tr><tr><td>5. Sodium Nitrite</td><td>0.222 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid	0.345 Kg	2. Resorcinol	0.118 Kg	3. Sodium Picramate	0.234 Kg	4. Para Nitro Aniline	0.142 Kg	5. Sodium Nitrite
Export Item	Qty.	Import Item	Qty.																
Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid	0.345 Kg																
		2. Resorcinol	0.118 Kg																
		3. Sodium Picramate	0.234 Kg																
		4. Para Nitro Aniline	0.142 Kg																
		5. Sodium Nitrite	0.222 Kg																
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

Case No.:2/14/83-ALC1/2010		Party Name:AURAMINE DYESTUFF PVT. LTD.		Meet No/Date:26/83-ALC1/2010 29.09.2010		Status:Case Approved
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HQ File :01/83/050/00215/AM11/

RLA File :08/24/040/00092/AM11/

Lic.No/Date:0810089963
24.06.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No. 14010/30/2006-Ch-II dated 28.9.2010, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Acid Brown 75 (Dye content 70%)	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.322 Kg 0.110 kg 0.218 Kg 0.133 kg 0.207 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51

Case No.:4/14/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
HQ File :01/83/050/00217/AM11/	RLA File :04/24/040/00067/AM11/	Lic.No/Date:0410114988 25.06.2010	Defer Date:27.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

52

Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:27.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/8/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

53	Case No.:7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

54	Case No.:10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

55	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973 28.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

56	Case No.:12/14/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00225/AM11/	RLA File :08/24/040/00098/AM11/	Lic.No/Date:0810090129 29.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No. 14010/30/2006-Ch-II dated 28.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.

Acid Brown 282 (Dye content 70%)	1 Kg	1. 6 Nitro 1 Diazo 2 Naphthol 4 Sulfonic Acid	0.560 Kg
		2. Beta Naphthol	0.136 Kg
		3. Salicylic Acid	0.112 Kg
		4. 1 Phenyl 3 Methyl 5 Pyrazolone	0.165 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00226/AM11/	RLA File :03/95/040/00251/AM11/	Lic.No/Date:0310581079 29.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No. 14010/10/2010-Ch-II dated 27.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sterol 161802 Cetostearyl Alcohol 2 moles ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.759 Kg 0.260 Kg
Stero CO 300 (BG) (Triglyceride Ricinoleic Acid 40 moles ethoxylate)	1 Kg	Ethylene Oxide	0.667 Kg
Stero DIPA 85 (Diisopropanolamine)	1 Kg	Propylene Oxide	0.824 Kg
Stero NC 100 (Nonyl Phenol 9.5 moles ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.351 Kg 0.668 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.:14/14/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00227/AM11/	RLA File :03/94/040/00234/AM11/	Lic.No/Date:0310581189 29.06.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

59	Case No.:2/18/83-ALC1/2010		Party Name:ROHA DYE CHEM PVT. LIMITED,		Meet No/Date:26/83-ALC1/2010 29.09.2010		Status:Case Approved	
	HQ File :01/83/050/00282/AM11/		RLA File :03/95/040/00280/AM11/		Lic.No/Date:0310583573 14.07.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No. Nil dated 29.9.2010, the Committee decided to approve the case as under:-							
	Export Item		Qty.		Import Item		Qty.	
	Lake Carmosine (50%) Max		1 Kg		1. Sodium Naphthionate 2. N.W. Acid 3. Sodium Nitrite 4. Soda Ash 5. Caustic Soda		0.255 Kg 0.232 Kg 0.073 Kg 0.177 Kg 0.081 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

60	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580 14.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

61	Case No.:1/22/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00348/AM11/	RLA File :03/95/040/00775/AM10/	Lic.No/Date:0310583504 14.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

62	Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/9/2010 issued by this office. Accordingly the case may be re-listed on 27.10.2010..			

63	Case No.:6/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00286/AM11/	RLA File :03/94/040/00306/AM11/	Lic.No/Date:0310584074 19.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/46/2010-Ch-II dated 29.9.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Teknobrite AZ 1098 EM (containing 4.5% of Ralufon Nape 14-90) 2.5% of Calfox 10 L-45 2% of Ralufon EA 15-90)	1 Kg	1. Ralufon Nape 14-90 (2-Napthalenyl-3-Sulfopropyl Ether, Alkali Salt)	0.045 Kg
		2. Calfox 10 L – 45 (Sodiu Decyl	0.025 Kg

		Diphenyl Oxide Disulfonate)	
		3. Ralufon EA 15-90 (Poly ethylene glycol-ethythlexyl-sulfopropyl-diether, K-salt)	0.02 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:7/18/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00287/AM11/	RLA File :03/95/040/00242/AM11/	Lic.No/Date:0310584211 20.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 27.10.2010.			

65	Case No.:8/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00288/AM11/	RLA File :03/94/040/00345/AM11/	Lic.No/Date:0310584321 20.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

66	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on			

27.10.2010.

67	Case No.:9/18/83-ALC1/2010	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00289/AM11/	RLA File :03/95/040/00260/AM11/	Lic.No/Date:0310584676 22.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 27.10.2010			

68	Case No.:23/18/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00303/AM11/	RLA File :05/24/040/00153/AM11/	Lic.No/Date:0510268835 22.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

69	Case No.:12/18/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00292/AM11/	RLA File :03/95/040/00761/AM10/	Lic.No/Date:0310584816 23.07.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.10.2010.			

70	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide			

letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.

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Case No.:15/22/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00362/AM11/	RLA File :03/94/040/00383/AM11/	Lic.No/Date:0310588361 18.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.Nil dated 29.9.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Nicobrite K Additive Containing 21% of Sodium Saccharine	1 Kg	Sodium Saccharine	0.210 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00351/AM11/	RLA File :05/24/040/00184/AM11/	Lic.No/Date:0510270923 19.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case on repeat basis on the basis of decision of Meeting No.25/11 dated 22.9.2010, Case No.16, as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	North For Men Fairness Lotion	100 Kg	

Import Item

S.No.	Description of Item	Quantity
1.	TUBE NORTH FOR MEN MOISTURISER FAIRNESS LOTTION OF REL SIZE	Net + 0.5 %
2.	PHENONIP XB (PHENOXYETHANOL METHYLPARABEN, PROPYLPARABEN, ETHYLPARABEN)	0.6030 Kg
3.	DISODIUM EDTA	0.0804 Kg
4.	GLYCERYL STEARATE, PEG-100 STEARATE (CITHROL GMS)	2.5125 Kg
5.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	1.5075 Kg
6.	STEARYL ALCOHOL (LANETTE 18)	1.1055 Kg
7.	STEARIC ACID/PRISTERENE 9559	1.0050 Kg
8.	TOCOPHERYL ACETATE/MICROVIT E ACETATE	0.5025 Kg
9.	XANTHUM GUM/KELTROL 1000	0.1005 Kg
10.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.1206 Kg
11.	LEXGARD O (CAPRYLYL GLYCOL)	0.3015 Kg
12.	FRAGRANCE TPF 1512 VITALITY (PERFUME)	0.4020 Kg
13.	NAB RHODUOLA EXTRACT 137360 (Consisting of RHODIOLA – 0.9% WATER – 69.1% & PENTYLENE GLYCOL – 30% (PENTYLENE GLYCOL, RHODIOLA)	0.1005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:5/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00352/AM11/	RLA File :05/24/040/00185/AM11/	Lic.No/Date:0510270925 19.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under as per norm fixed in M.No.19/11 dated 11.8.2010.			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	FEET UP COOLING FOOT GEL	100 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	TUBE FEET UP COLLING FOOT GEL (REL SIZE)	Net + 0.5%	
2.	PHENONIP XB (PHENOXY ETHANOL, METHYL PARABEN, ETHYL PARABEN, PROPYL PARABEN)	0.6533 Kg	
3.	SODIUM HYDROXIDE/SODU WODOROTLENEK CZ NAOH	0.0704 Kg	
4.	WATER MINT PS ORGANIC CRODAROM (GLYCERIN, AQUA, MENTHA AQUATICA EXTRACT, POTASSIUM SORBATE)	0.3015 Kg	
5.	PEG-40 HYDROGENATED CASTOR OIL/EUMULGIN HRE 40	0.2010 kg	

6.	FRAG. E 0908580 NEW COOL (PERFUME)	0.2010 Kg
7.	ESS. OIL LEMONGRASS E_0308209 (CYMBOPOGON SCHOENANTHUS OIL)	0.01005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 6/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status: Case Approved
HQ File :01/83/050/00353/AM11/	RLA File :05/24/040/00186/AM11/	Lic.No/Date:0510270929 19.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under as per norm fixed in M.No.19/11 dated 11.8.2010.

:-

Export Item

S.No.	Description of Item	Quantity
1.	Nourishing Hand Cream Jumbo	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE NOURISHING HAND CREAM FOR DRY HANDS (Rel Size)	Net + 0.5%
2.	STEARYL ALCOHOL (LANETTTE 18)	3.0150 Kg
3.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	3.0150 Kg
4.	CETYL ALCOHOL(LENETTE 16)	2.0100 Kg

5.	CITHROL GMS 0402 (GLYCERYL STEARATE)	1.0050 Kg
6.	CRODAMOL CAP (CETEARYL ETHYLHEXANOATE & ISOPROPYL MYRISTATE)	0.4523 Kg
7.	CETEARETH-20/EUMULGIN B2	0.3015 Kg
8.	STEARIC ACID/PRISTERENE 9559	0.2211 Kg
9.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.0905 Kg
10.	SWEET ALMOND OIL (LORCOS)/SWEET ALMOND OIL REFINED PH EUR (PRUNUS AMYGDALUS DULCIS)	0.5025 Kg
11.	FRAG. 196640 SOFT ALMOND (PERFUME)	0.3015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

75	Case No.:7/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00354/AM11/	RLA File :05/24/040/00187/AM11/	Lic.No/Date:0510270933 19.08.2010	Defer Date:27.10.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 29.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Furnish copy of the approved formulation under Drug & Cosmetic Act. Accordingly the case may be re-listed on 27.10.2010.			

Case No.:16/22/83-ALC1/2010

Partv Name:UNITED PHOSPHORUS

Meet No/Date:26/83-ALC1/2010

Status:Case Deferred

76		LTD.	29.09.2010	
	HQ File :01/83/050/00363/AM11/	RLA File :03/95/040/00206/AM11/	Lic.No/Date:0310588437 19.08.2010	Defer Date:27.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010				

77	Case No.:17/22/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00364/AM11/	RLA File :03/94/040/00385/AM11/	Lic.No/Date:0310588449 19.08.2010	Defer Date:27.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010				

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Case No.:18/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00365/AM11/	RLA File :03/94/040/00251/AM11/	Lic.No/Date:0310588453 19.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No. 14010/94/2006-Ch.II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Lauric Myristic Amido Propyl Amine Oxide. (Active content 32% min.)	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine 4. Hydrogen Peroxide (50%)	0.177 Kg 0.059 Kg 0.111 Kg 0.09 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:19/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00366/AM11/	RLA File :03/94/040/00007/AM11/	Lic.No/Date:0310588456 19.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/63/2008-Ch-II dated 18.12.2008, the Committee decided to approve the case as on repeat basis under:-			
	Export Item	Qty.	Import Item	Qty.
	Coco Amido Hydroxypropyl Sulpho-Betaine (Active Matter 40% Min.)	1 Kg	1. Dimethyl Amino Propyl Amine 2. Epichlorohydrin 3. Sodium Metabisulphite	0.093 Kg 0.100 Kg 0.102 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:20/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00367/AM11/	RLA File :03/94/040/00067/AM11/	Lic.No/Date:0310588460 19.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

81	Case No.:8/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00355/AM11/	RLA File :04/24/040/00106/AM11/	Lic.No/Date:0410116487 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

82	Case No.:9/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00356/AM11/	RLA File :04/24/040/00069/AM11/	Lic.No/Date:0410116482 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

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Case No.:10/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00357/AM11/	RLA File :04/24/040/00095/AM11/	Lic.No/Date:0410116483 20.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No. 7/265/09-TSW dated 7.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 T SAC 405 T3. (Combination of Paste flux-11.6% with Tin Alloy Powder – 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 3% and Copper 0.5%)	0.8938 Kg
		2. Paste Flux OM 338T Paste Flux-OM 338T)	0.1162 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:11/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HO File :01/83/050/00358/AM11/	RLA File :04/24/040/00103/AM11/	Lic.No/Date:0410116485	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No. 7/265/09-TSW dated 7.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 T SAC 405 T3. (Combination of Paste flux-11.6% with Tin Alloy Powder – 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%)	0.8938 Kg
		2. Paste Flux OM 338T Paste Flux-OM 338T)	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.:12/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00359/AM11/	RLA File :04/24/040/00105/AM11/	Lic.No/Date:0410116486 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

86	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

87	Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.10.2010.			

88	Case No.:21/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00368/AM11/	RLA File :03/95/040/00377/AM11/	Lic.No/Date:0310588664 20.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

89	Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 29.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Net content for Phenolic Resin in each of the export product 2. Raw material required to manufacture 1 Kg of Phenolic Resin 3. Net content of Asbestos, NBR, Carbon Steel Fibre, Graphite Powder in each of the products separately 4. Justification for 16% wastage indicating wastage at each stage of manufacture Accordingly the case may be re-listed on 27.10.2010.			

90	Case No.:23/22/83-ALC1/2010	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
	HQ File :01/83/050/00370/AM11/	RLA File :02/24/040/00095/AM11/	Lic.No/Date:0210147000 25.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/23/2010/Ch.II dated 9.4.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Bicarbonate BP	1 Kg	Potassium Carbonate	0.730 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:24/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00371/AM11/	RLA File :03/95/040/00376/AM11/	Lic.No/Date:0310589611 26.08.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

92	Case No.:1/26/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM11/	RLA File :03/95/040/00351/AM11/	Lic.No/Date:0310592390 15.09.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

	Case No.:2/26/83-ALC1/2010	Partv Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2010	Status:Case
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93			29.09.2010	Deferred
	HQ File :01/83/050/00442/AM11/	RLA File :03/95/040/00460/AM11/	Lic.No/Date:0310592748 16.09.2010	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.10.2010			

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Case No.:3/26/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:26/83-ALC1/2010 29.09.2010	Status:Case Approved
HQ File :01/83/050/00443/AM11/	RLA File :03/94/040/00437/AM11/	Lic.No/Date:0310592757 16.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/7/2008/Ch.II dated 22.6.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 3% (AFFF 3%) containing 3.0% w/v of Fluorinated Surfactants and 12% w/v of Butyl Carbitol	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine)	0.03 Kg
		2. Butyl Carbitol	0.12 Kg
Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 6% (AFFF 6%) containing 2.0% w/v of Fluorinated Surfactants and 8% w/v of Butyl Carbitol	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine)	0.02 Kg
		2. Butyl Carbitol	0.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:11.10.2010

Place:New Delhi

G. SARAIVANAN

Foreign Trade Development Officer